

DIVISION BENCH

O-148

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

APPEAL/1043(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th February,
2021, 10:30 A.M**

Name of the Company	DALHOUSIE HOLDINGS LIMITED Vs. BERGER PAINTS INDIA LIMITED		
Under Section	Sec. 58(3),Sec. 59,Rule 11 of NCLT		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel/ Pr. CA/ Pr. CS appeared through video conference

For Appelant:

Mr. Abhishek Gupta, Adv
Ms. Niharika Ahluwalia, Adv.
Mr. Debrup Bhattacharjee, Adv.
Mr. Ritesh Kumar Ganguly, Adv.
Ms. Sneha Kohli, Adv.

For respondent

Mr. Anirban Ray, Advocate

ORDER

Ld. Counsel for the parties present.

Petitioner is granted three weeks time to file rejoinder to the reply filed by the respondent. Copies of the rejoinder shall be served on the Ld. Counsel for the respondents before the next date of hearing.

List the matter on 13.04.2021.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)